

Central Administrative Tribunal
Principal Bench
C.P. No. 154 of 2001
in
O.A. No. 2066 of 1997

(51)

New Delhi, dated this the 9th May, 2002.

HON'BLE MRS. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J)
HON'BLE MR. GOVINDAN S. TAMPI, MEMBER (A)

B.S.Tyagi,
S/o Sh. N.C.Tyagi,
R/o H.No.148, Sarvodaya Colony,
Asoda Road,
Hapur,
Distt.Ghaziabad (UP) ...Petitioner.
(By Advocate: Shri Yogesh Sharma)

Versus

1. Shri S.P.Mehta,
General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Shri S.N.Bhardwaj,
Divisional Railway Manager,
Northern Railway,
Muradabad Division,
Muradabad (UP) ...Contemnors/
Respondents.
(By Advocate: Shri H.K.Gangwani)

ORDER (Oral)

Smt.Lakshmi Swaminathan, VC(J)

We have heard both the learned counsel for parties.

2. Shri H.K.Gangwani, learned counsel for the respondents states that a cheque for an amount of Rs.76,915/- has been handed over to the applicant. Shri Yogesh Sharma, learned counsel for the applicant prays that the respondents be directed to give calculation statement of the aforesaid total amount. Learned counsel for the respondents states that this will be done within two weeks. We note the aforesaid submission of the learned counsel for the respondents and nothing further survives in the CP. We do not

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(2)

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find any contumacious disobedience of the Tribunal's order in OA No.2066/97.

3. In the facts and circumstances of the case, CP No.154/2001 is dismissed. Notices issued to alleged contemnors are discharged. If any grievance still survives, it will be open to the petitioner to pursue the matter in accordance with law, if so advised.

(Govindan S. Tampli)
Member(A)

/ug/

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice-Chairman(J)